

BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
COURT 1

CP(IB) 731/9/NCLT/AHM/ 2019

Coram: Hon'ble Mr. MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)  
Hon'ble Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE  
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.07.2020

Name of the Company: NJ Industries LLP  
V/s  
Dhanurdhar Processors Pvt Ltd

Section: Section 9 of insolvency & Bankruptcy Code

**ORDER**

Learned PCS Mr. Vinodkumar S. Shah appeared for the Operational Creditor.

Learned Counsel for the Operational Creditor brought to our notice that the Corporate Insolvency Resolution Process has already initiated against the same Corporate Debtor i.e. **Dhanurdhar Processors Pvt Ltd.** vide its **order dated 05.06.2020 in CP(IB) No. 357 of 2018.** In view of this, the present IB Petition stands disposed of being infructuous.

The Operational Creditor is at liberty to approach IRP/Resolution Professional to lodge its claim and Resolution Professional to consider the same as per the Rules.

**Accordingly, CP(IB) No. 731 of 2019 stands disposed of being infructuous.**

  
(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)

  
(MADAN B GOSAVI)  
MEMBER (JUDICIAL)

Dated this the 27th day of July, 2020.

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